

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2005/3481/A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Moushumi De,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati, the 30th May, 2025.

Sub:- **Casual leave.**

Ref:- Letter No.DJB.I-11/2023-25/2979, dtd. 26.05.2025.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 27.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 26.05.2025 till the morning of 28.05.2025,** has been granted. The CJM, Bongaigaon, in his absence, the Addl.CJM, Bongaigaon, in his absence, the SDJM(S), Bongaigaon, and in her absence, the Civil Judge (Jr. Div.)-cum-JMFC, Bongaigaon shall remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2005/3482/A, dated, 30-05-25
Copy to-

✓ The Project Manager, Gauhati High Court.

30.05.25

JT. REGISTRAR (VIGILANCE)

Sd/-